

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 180 of 2015

Dated : **4th February, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

M/s Shreenath Mhaskoba Sakhar Karkhana Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. G. Umapathy
Mr. Rameez Shaikh

Counsel for the Respondent (s) : Mr. Arjun Krishnan
Mr. Ankur Singh

ORDER

The counter affidavit, as per the learned counsel appearing for the Respondent No.2/NLDC, the contesting respondent, is ready but could not be filed in time as granted by this Appellate Tribunal. The said counter affidavit is being filed today. The other respondents, if they really want to file their respective counter affidavit, they may do so within two weeks from today after serving copy on the other side.

The learned counsel appearing for the Appellant clearly submits that he do not wish to file any rejoinder on the main appeal because there is only legal issue involved in this matter.

Post the matter for hearing on **28th March, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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